## Import of pencillin

2575. DR. RATNAKAR PANDEY: Will the Minister of INDUSTRY be pleased to state:

(a) how many companies have been given permission to import pencillin without domestic lifting.

(b) how much quantity has been allowed to each company and what is the guarantee that the requisite quantity of indigenous production will be lifted;

(c) how is it that the difference between the domestic price of pencillin and the import price was not taken from the importers;

(d) whether it is a fact that the public has been harmed with the connivance of the bureaucrats; and

(e) if so, what step<sub>s</sub> have been taken to fix the responsibility in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO.CHEMICALS IN THE MINISTRY OF INDUSTRY (SHSI R. K. JAICHANDRA SINGH): (a) and (b) Import of Pencillin G is allowed to the existing units as per the guidelines for meeting their requirements for the manufacture of 6-APA on the basis of the lifting of the indigenous material by them in the ratio of 60 (imported); 40 (indigenous). Entitlements of import of Potassium Pencillin G are based on actual lifting of indigenous Pencillin G from indigenous producers in the 60:40 ratio.

(c) to (a) Do not arise.

## Schemes submitted by the Tamil Nadu Government for installation of power stations

## 2576. SHRI M. VINCENT:

## SHRIMATI NATARAJAN:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that sche mes for the installation of captive power stations of power stations in the private sector have been submit ted to the Central Government by the Tamil Nadu Government;

(b) whether Tamil Nadu Govern ment has also requested the Central Government for the import of coal and fuel oil for the power stations; and

(c) if so, what is the stage at which these proposals are pending?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY r SHRIMATI SUSHILA ROHATGI) •. (a) to (c). The requisite information is given below:

Description of proposal

Present status

- The Government of Tamil Nadu's proposal to set up Extension Stage-III (2x210 MW) of the Tuticorin Thermal Power Station through a joint sector company envisaging import of coal.
- The Tamil Nadu Industrial development Corporation's proposal to set up a 250 MW combined cycle captive power plant near Madras, using liquid petroleum fuel.

The observations of the Central Electricity Authority (CEA) were conveyed to the State authorities in September, 1986 for submitting a detailed proposal, which has not been received.

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The earlier proposed si'e had not been favoured on environmental considerations. The Tamil Nadu Industrial Development Corporation have been advised by the CEA to submit their revised proposal through the Tamil Nadu Electricity Board after obtaining environmental clearance to the new site selected for the plant.